

(SHRI CHARANJIT CHANANA): (a) and (b). At the Third Session of the Indo-Libyan Joint Commission which met in Tripoli from 28th February to 2nd March, 1981, it has been agreed that a delegation from Libya would visit India to explore the possibility of Libyan investments in India within the framework of the foreign investment policy of the Government of India. This delegation is yet to visit India.

Issue of Licences to big business houses

7519. SHRI RAM VILAS PASWAN:
SWAMI INDERVESH:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) how many licences have been issued to each big business house of the country during the last five years, year-wise and House-wise; and

(b) whether Government propose to put a ban on all big Industries Houses for issue of fresh licence and if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) The following number of Industrial Licences were issued to undertakings registered under the MRTP Act, 1969 during 1976 to 1980.

Year	No. of Licences granted
1976	87
1977	77
1978	57
1979	71
1980	68

The details of letters of intent in industrial licences showing the name of the applicant, article of manufacture and capacity sanctioned, together with the proposed location are published monthly in the supplement to the

Indian Investment Centres monthly news letter, copies of which are made available to Parliament Library.

(b) Under the existing Licensing Policy, MRTP Undertakings Industrial Houses can participate in industrial activities connected with industries listed in appendix (I) to the Press Note of 2nd February, 1973. There is no proposal to ban MRTP Industrial Houses going into the permitted areas of industrial activity.

Liberalised guidelines regarding Merger of MRTP and non-MRTP companies

7520. SHRIMATI MOHSINA KIDWAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have substantially liberalised guidelines regarding the merger of monopolies and Restrictive Trade Practices companies and non-MRTP companies in the case of taking over of sick industrial units;

(b) if so, the relaxations thus made in the statute; and

(c) whether any sick unit have been taken over after this liberalisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). Presumably, the Hon'ble Member is referring to the merger of sick industrial undertakings with healthy ones for the purpose of grant of tax benefits under section 72-A of the Income Tax Act, 1961. Such mergers continue to be subject to the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, wherever applicable. No specific relaxations have been made in this regard in the revised guidelines issued in February, 1981 for processing applications for mergers for the above purpose.